

No.R(J)-145/2023

High Court of Karnataka  
Bengaluru  
Dated: 27.07.2023

**PREAMBLE:** Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, has been amended vide Notification No.HCLC 188/2019 dated 25.02.2021, gazetted on 23.09.2021, as per the Resolution dated 25.02.2021 of the Hon'ble Full Court. Accordingly, Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, would read as under:

"2. Every memorandum of appeal, petition, affidavit, interlocutory application or other memorandum or list presented to or filed in the High Court (other than original documents) shall be fairly and legibly written, typed or printed or partly so written, partly typed or partly printed on strong and durable **White paper of metric A-4 size (30.5 cms long and 21.5 cms wide) weighing with minimum 75 gsm, Font style-Verdana, Font size of the title-14" bold single line, Font size of the text-12", left margin 1.75", right margin 1", top margin 1.5" & bottom margin 1.5", the writing, typing and printing shall be made on single side of the paper with one and half (1.5) line spacing** and every set of papers shall be stitched bookwise with pages serially numbered and be provided with an index; the index shall be on paper of the same size and strength mentioned above and shall be stitched as the first sheet of the papers.

Where certified copies of judgments, decrees or orders of sub-ordinate Courts and Tribunals produced with an appeal, petition or application or for any other purpose are in manuscript, typed copies thereof conforming to the above specifications shall be produced along with certified copies".

2. The Hon'ble High Court issued Notification No. R(J) 47/2021 dated 16.12.2021, notifying the date of implementation of the aforesaid Rule with effect from 01.01.2022.

3. Representation dated 27.12.2021 of the Advocates' Association, Bengaluru (Regd.), requesting to postpone the date of implementation of the said rule which was

placed before Hon'ble the Chief Justice and His Lordship vide order dated 03.01.2022, directed to place the same before the Hon'ble Full Court. The Hon'ble Full Court in its meeting held on 17.07.2023, considered the said representation and resolved to fix the date for implementation of the aforesaid Rules with effect from 16.08.2023.

### **CIRCULAR**

As per Resolution dated 17.07.2023 of the Hon'ble Full Court and in continuation of Circular No.R(J)-47/2021 dated 16.12.2021, it is hereby notified to the Advocates/Party-in-Person/General Public that Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, having underwent amendments, presently would read as mentioned in the preamble above, which shall be strictly implemented with effect from **16<sup>th</sup> day of August 2023 (16.08.2023)**.

Further, the Vakalathnama, Title page, Order sheet and other forms to be filed along with Pleadings shall be as per the specifications stated in the amended Rules.

It is further notified that from **16<sup>th</sup> day of August 2023**, if papers are filed in any other form other than the specifications as mentioned in the preamble above, the same shall not be accepted by the office.

BY ORDER OF THE HON'BLE COURT,

Sd/-  
(M. CHANDRASHEKAR REDDY)  
REGISTRAR (JUDICIAL)

**To:**

1. The Registrar General, High Court of Karnataka, Bengaluru.
2. The Addl. Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad.
3. The Addl. Registrar General, High Court of Karnataka, Kalaburagi Bench, Kalaburagi.
4. The Registrar (Vigilance)/Registrar (Recruitment)/Registrar (Administration)/ Registrar (P&H)/ Registrar (I&M)/ Registrar (R&S), Central Project Co-Ordinate, High Court of Karnataka, Bengaluru.
5. The Registrar (Computers) with a request to upload the above Notification on the website of this Court.
6. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
7. The Chief Librarian, High Court of Karnataka, Bengaluru.
8. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
9. The Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
10. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
11. The President, Advocates' Association, Bengaluru, with a request to put the Circular on the Notice Board.
12. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench, with a request to put the Circular on the Notice Board.
13. The Advocate General of Karnataka, Bengaluru, with a request to put the Circular on the Notice Board.
14. Office of the Advocate General, High Court of Karnataka, Dharwad/Kalaburagi Bench, with a request to put the Circular on the Notice Board.
15. The President, Women Federation of Lawyers, Bengaluru, with a request to put the Circular on the Notice Board.
16. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.
17. The Member Secretary, High Court Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.

18. The Registrar, City Civil Court, Bengaluru with a request to put the Circular on the Notice Board of City Civil Court, CMM Court, Mayo Hall Unit.
19. The Director, Mediation Center, Nyayadegula, Bengaluru.
20. The Director, Karnataka Judicial Academy, Crescent Road, Bengaluru.
21. The Presiding Officer, Labour Court/Industrial Tribunal/ Commercial Court/ Karnataka Appellate Tribunal/ Karnataka Administrative Tribunal, Bengaluru.
22. The Director, Arbitration Center, Khanija Bhavan, Bengaluru.
23. All Group 'A' Officers of the Hon'ble High Court of Karnataka, Principal Seat at Bengaluru and Benches at Dharwad and Kalaburagi.
24. All the Private Secretaries to the Hon'ble Judges.
25. All the PAs to Registrars.
26. The P.A. to Registrar (Judicial) with a request to circulate the same to all the Court Officers and Asst.Court Officers of this office.
27. All Section Officers with a direction to circulate the same to the staff working under their control.
28. Office copy.